

Observations you made yesterday with regard to the language controversy and interpretation in various languages. I want to respectfully invite your attention to p. 1371 of yesterday's uncorrected debates in which the report says:

"Mr. Speaker: Already the Speaker in this House has ruled that so far as the question hour is concerned, it is not practicable it is not possible to interpret in 18 languages"

So far, it is all right. But then, Sir, you are also quoted as saying:

"During the debates we have provided you interpretation in all languages".

I feel that you have been wrongly reported.

MR. SPEAKER: In some languages, is what I had said.

PROF. P. G. MAVALANKAR: My point is, if this goes into the debates, there will be a difficulty. I know this is an uncorrected copy, but you may kindly correct the record: otherwise, a wrong impression will be created.

MR. SPEAKER: I merely said 'in some languages'. Anyway, it will be corrected.

PROF. P. G. MAVALANKAR: It seems it has been reported in the Press also.

MR. SPEAKER: Probably they are anticipating it!

PROF. P. G. MAVALANKAR: They have reported 'in all the 18 languages'. So, a correction should be made in the Press also.

12.02 hrs.

PAPERS LAID ON THE TABLE

TEA BOARD (RECRUITMENT AND CONDITIONS OF SERVICE OF OFFICERS APPOINTED BY GOVT.) AMDT. RULES, 1978 AND STATEMENT RE. REASONS FOR NOT LAYING THE 'FIRST ANNUAL REPORT AND ACCOUNTS OF TOBACCO BOARD

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI KRISHNA KUMAR GOYAL): On behalf of Shri Arif Beg, I beg to lay on the Table:—

(1) A copy of the Tea Board (Recruitment and Conditions of Service of officers appointed by Government) Amendment Rules, 1978 (Hindi and English versions) published in Notifications No. G.S.R. 139 in Gazette of India dated the 21st January, 1978 under subsection (3) of section 49 of the Tea Act, 1953. [Placed in Library. See No. LT-1569/78].

(2) A statement (Hindi and English versions) explaining the reasons for not laying the First Annual Report and the accounts of the Tobacco Board within the stipulated period after the close of the accounting year. [Placed in Library. See No. LT-1570/78].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955

SHRI KRISHNA KUMAR GOYAL: I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under subsection (6) of section 3 of the Essential Commodities Act, 1955:—

(1) The Pulses, Edible Oilseeds and Edible Oils (Storage Control) Order, 1977, published in Notification No. S.O. 780(E) in Gazette of India dated the 21st November,

1977 (English versions) and 10th December, 1977 (Hindi version).

(2) The Refined Groundnut Oil (Regulation of Refining and Price) Control (Amendment) Order, 1978, published in Notification No. S.O. 25 (E) in Gazette of India dated the 19th January, 1978.

(3) S.O. 59 (E) published in Gazette of India dated the 2nd February, 1978, rescinding the Mustard Oil (Price Control) Order, 1977.

(4) The Pulses, Edible Oilseeds and Edible Oils (Storage Control) Amendment Order, 1978, published in Notification No. S.O. 64 (E) in Gazette of India dated the 4th February, 1978 (English version) and 11th February, 1978 (Hindi version). [Placed in Library. See No. LT-1571/78].

NATIONAL DEVELOPMENT BONDS
(AMDT.) RULES, 1977, 11TH VALUATION
REPORT OF L.I.C. AS ON 31-3-77
AND NOTIFICATIONS

THE MINISTER OF STATE IN
THE MINISTRY OF FINANCE
(SHRI ZULFIQUARULLAH): I beg
to lay on the Table:

(1) A copy of Notification No. S.O. 4062 (Hindi and English versions) published in Gazette of India dated the 20th September, 1975 issued under section 6 of the Indian Coinage Act, 1906. [Placed in Library. See No. LT-1572/78].

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 21 of the Indian Coinage Act, 1906:—

(i) The Indian Coinage Rules, 1975 (Development Oriented Coins, 1975) published in Notification No. S.O. 4063 in Gazette of India dated the 20th September, 1975.

(ii) The Indian Coinage Rules, 1976, (Development Oriented Coins, 1976) published in Notification No. S.O. 1721 in Gazette of India dated the 29th May, 1976.

(iii) The Coinage (Weight and Remedy of Coins of Rupees Fifty and Ten and Paise Ten and Five Coined for Save for Development) Rules, 1977 published in Notification No. S.O. 1999 in Gazette of India dated the 18th June, 1977. [Placed in Library. See No. LT-1573/78].

(3) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—

(i) The Central Excise (Twenty-eighth Amendment) Rules, 1977 published in Notification No. G.S.R. 1695 in Gazette of India dated the 17th December, 1977.

(ii) The Central Excise (Twenty-ninth Amendment) Rules, 1977, published in Notification No. G.S.R. 772 (E) in Gazette of India dated the 23rd December, 1977.

(iii) Central Excise (Amendment) Rules, 1978, published in Notification No. G.S.R. 27 (E) in Gazette of India dated the 10th January 1978.

(iv) The Central Excise (Second Amendment) Rules, 1978, published in Notification No. G.S.R. 44 (E) in Gazette of India dated the 25th January, 1978, together with an explanatory memorandum. [Placed in Library. See No. LT-1574/78].

(4) A copy of the National Development Bonds (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 725 (E) in Gazette of India dated the 1st December, 1977,